

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA 4698/2015

this the 5th day of February, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Lachman Singh, SE (Civil)
Aged about 59 years
S/o late Shri Atma Ram
R/o Flat No.1A, Plot No.20/1
Krishna Nagar, Opp. B-4/212, Safdarjung Enclave
New Delhi – 110 029.

....Applicant

(By Advocate: Shri M.K.Bhardwaj)

VERSUS

DDA & Anr.

1. Delhi Development Authority
Through its Chairman
Vikas Sadan, INA, New Delhi.

2. The Commissioner (P)
DDA
Vikas Sadan, INA,
New Delhi. Respondents.

(By Advocate:Shri P.K.Singh for Shri Rajeev Kumar)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

Heard both sides.

2. The applicant, who is working as Superintending Engineer, filed the present OA, aggrieved by the action of the respondents in not promoting him to the post of Chief Engineer (Civil) though the DPC while recommending his case categorically stated that the currency of the penalty will be over on

27.03.2014. It is further submitted that applicant made representations vide Annexure A-6 (colly) requesting the respondents to promote the applicant to the post of Chief Engineer (Civil). However, no order has been passed by the respondents thereon till date.

3. In the circumstances, as agreed by both sides, the OA is disposed of, without going into the merits of the case and subject to just exceptions, by directing the respondents to consider the Annexure-A-6 (colly) representations of the applicant and pass an appropriate reasoned and speaking order thereon, within a period of six weeks from the date of receipt of a copy of this order, in accordance with law. No costs.

(SHEKHAR AGARWAL)
Member (A)

(V. AJAY KUMAR)
Member (J)

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